

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 113
(IB)-210(PB)/2019

IN THE MATTER OF:

Sanjay Bahl and Sangeetha Bahl	Applicant/petitioner
v.		
Umang Realtech Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:	Mr. Rahul Bangia, Adv.
For the Respondent(s):	-

ORDER

In respect of same Corporate Debtor, we have admitted another petition namely Rachna Singh & Anr. vs Umang Realtech Pvt. Ltd., [(IB)-1564(PB)/2018] vide order dated 20.08.2019. As per the provisions of Section 11 of the Code, 2016 another Corporate Insolvency Process cannot be initiated against a corporate debtor that is undergoing a corporate insolvency resolution process. However, it is needless to add that the petitioners would be entitled to file their claim before the Insolvency Professional namely Shri Manish Kumar Gupta, Office No. 404, 4th Floor, Laxmideep Building, 9, Laxmi Nagar, District Centre, Vikas Marg, Near V3S Mall, New Delhi-110092, email id – manishvivek@yahoo.com, Registration No. IBBI/IPA-001/IP-P00225/2017-18/10424 in accordance with law which shall be duly considered.



2. It is made clear that if for any reason the Appellate Tribunal sets aside the order dated 20.08.2019 then the petitioners shall be entitled to file appropriate application for revival of the petition or file a fresh petition.

3. The present petition is disposed of in the above terms.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)

06.09.2019
Ritu Sharma